(b) if so, the action Ministry has taken on the above proposal?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA ROY): (a) Yes, Sir. A request has been received from Government of Andhra Pradesh in November 2009 to extend Part IXA of the Constitution (74th Amendment Act) to the scheduled areas in the State.

(b) The issue of extension of the Provisions of Part IX A of the constitution to Scheduled Areas has been examined and it has been decided to consult various State Governments in the matter.

Hyderabad Metro Project

3029. SHRI M. V. MYSURA REDDY: Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether it is a fact that Government is in the process of rebidding Hyderabad Metro Project; and
 - (b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA ROY): (a) and (b) Government of Andhra Pradesh has reported that it has invited fresh bids for selection of concessionaire to develop Hyderabad Metro Rail Project in Public Private Partnership (PPP) mode. Pre-qualification of bidders has since been completed and eight companies/consortia have got pre-qualified. Selection of the Concessionaire is expected to be completed in the next couple of months. The estimated cost of project is Rs.12,132 crore and Government of India accorded "in principle" approval for a gap funding of Rs.2, 363 crore as its share under Viability Gap Funding (VGF) scheme for the project.

Formula for Nazul Leases

3030. SHRI DHIRAJ PRASAD SAHU: Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether CAG recommended (in their report 2009-10 Land and Development) that the ad hoc formula for revision of ground rent in respect of Nazul leases, notified in 1984 must be reviewed and replaced by a formula which is closely aligned with the current letting value of land to generate reasonable revenue from L&DO's vast land holdings in prime locations;
- (b) whether the schedule of area-wise letting values should also be revised in a periodical intervals, in line with fluctuations in the land market; and
 - (c) the steps taken by Government on above matter?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA ROY): (a) Yes, Sir.

- (b) The L&DO does not apply concept of area wise letting value in the cases where the ground rent is revised on the basis of letting value. The letting value is calculated property wise based on rental value, net income and cost of land.
- (c) The present formula for determination of ground rent for L&DO's lease lands for Delhi is based on a decision communicated by the Government on 06.12.1983 and circulated on 18.01.1984 wherein before taking the decision, various issues were considered. The Performance Audit Report of the Comptroller and Auditor General (CAG) of India for the year ended March, 2008(No.6 of 2009-10) has compared the ground rent receipts on government leased lands, Based on the formula for enhancement of ground rent for Nazul leases evolved in 1984, with the current market values. Action to study the C&AG report in detail and to decide on the feasibility and modalities of implementation of the recommendations contained therein has been initiated.

Slum free Mumbai

3031. DR. JANARDHAN WAGHMARE: Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

- (a) whether Government is aware of the fact that about 39 per cent people of Mumbai live in slums;
- (b) if so, how much money is invested to make Mumbai slum free and liberate the people from the wretched conditions; and
 - (c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA ROY): (a) As per Slum Census 2001, the percentage of slum population in Greater Mumbai is 54%.

(b) and (c) Under Jawaharlal Nehru National Urban Renewal Mission (JNNURM), city-wise fund is not allocated. However, under the Sub-Mission Basic Services to the Urban Poor (BSUP) and Integrated Housing and Slum Development Programme (IHSDP) components of the JNNURM, Rs. 4503.16 Crore has been allocated to Maharashtra for the Mission period of 7 years from 2005-2012. A total of 13 Projects worth Rs.2869.97 Crore with Central Share of Rs. 1217.22 Crore have been approved so far for Greater Mumbai Urban Agglomeration for construction/up-gradation of 66,698 houses.